

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/645/ND/2023

IN THE MATTER OF:

Shomi Libatt Private Limited	...	Applicant
Versus		
KLB Komaki Private Limited	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Palash S Singhai, Adv.
For the Respondent	:	Dr. Swaroop George

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Both the Counsels have submitted that in compliance of the order dated 08.04.2024, a joint memo on behalf of both the parties with regard to the settlement agreement dated 18.12.2023 has been filed. Today, Ld. Counsel for the Respondent tendered a sum of Rs. 2,79,55,938.00 (Two Crore Seventy Nine Lakh Fifty Five Thousand Nine Hundered Thirty Eight Only) by way of Demand Draft bearing No. 048691 110240031 999989 12 dated 07.05.2024 and the same has been accepted by the Counsel for the Applicant. Both the Counsels seeks permission to dispose of present application i.e. CP-IB-645/ND/2023. Permission granted. Accordingly, CP-IB-645/2023 stands **disposed of** as settled out of Court.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)